

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 204/TT/2016**

- Subject : Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: 400 kV Line Bays I & II (404 & 405) for D/C (Quad) Bassi-Jaipur (Phagi-RVPNL) Line at 765/400 kV Jaipur (Phagi-RVPNL) Sub-Station under Vindhyachal -IV (1000 MW)-Rihand- III (1000 MW) Generation Project in Western & Northern Region.
- Date of Hearing : 17.11.2016.
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others
- Parties present : Shri V.P. Rastogi, PGCIL  
S.K. Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri Gaurav Gupta, PSPCL

**Record of Proceedings**

The learned counsel of BRPL vide letter dated 11.11.2016 made a request for a short adjournment on account of some personal difficulty. The Commission taking into consideration the request of learned counsel of BRPL directed to list the matter on 6.12.2016.

2. The Commission directed the petitioner to file the following information, on affidavit by 25.11.2016 with a copy to the respondents:-



- a) Form 12 A and the details of IEDC incurred during the period of delay in commissioning of the Asset (i.e. from Scheduled COD to Actual COD) along with the liquidated damages recovered or recoverable, if any;
- b) Details of replaced asset if any (i.e. date of capitalization of replaced asset, Gross Block, Accumulated depreciation till the date of replacement). Details the Petition Nos, in which the tariff of the replaced assets are claimed by the petitioner;
- c) Whether, the claimed capital cost includes any initial spare, if so, provide the Form 13, along with the year wise details of amount incurred on accrual basis and cash basis; and
- d) Detailed reason for delay in commissioning of assets.

3. The Commission directed the respondents to file their reply by 30.11.2016 with an advance copy to the petitioner who shall file its rejoinder, if any by 5.12.2016. The Commission further directed the parties to comply with the directions within the specified dates.

By order of the Commission

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(T. Rout)  
Chief (Law)

